

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.704 of 1994

Madhesh Singh

... Applicant

Versus

Union of India & others

... Respondents

HON'BLE MR. MAHARAJ DIN, MEMBER (J)
HON'BLE MISS USHA SEN, MEMBER (A)

(By Hon'ble Mr. Maharaj Din -JM)

In the present application, the applicant has sought the relief that the direction be issued to the respondents to dispose of his representation.

2- The relevant facts giving rise to this application are that one Smt. Leela Wati who was appointed as Extra Departmental Branch Post Master filed a writ petition before the High Court against the order of her termination which was transferred to this Tribunal and was registered as T.A.No.34 of 1989. This application was decided by this Tribunal quashing the order of the termination of Smt. Leela Wati. The present applicant who worked as Extra Departmental Branch Post Master in ^{stop gap} staff arrangement after termination of Smt. Leela Wati filed a review petition against the judgment passed in TM No.34/1989 which has been decided by this Tribunal vide Annexure-3 in which observation was made in favour of the applicant directing the Departmental Authorities to consider the case of the present applicant for another post office.

3- In pursuance of the order passed in Review Petition(supra), the applicant submitted his representation dated 24/8/92(Annexure-IV)

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praying that he should be given relief as has been observed in the judgment of the review petition(supra). The applicant submitted reminders after having submitted the representation but the same were not replied.

4- The applicant vide present application has approached this Tribunal seeking the relief of direction to the respondents to dispose of his representation. So considering these facts, we dispose of the application of the applicant at admission stage with the direction to the respondent to decide the representation of the applicant dated 24/8/92(Annexure-IV) by/reasoned order within a period of three months from the date of receipt of the order. The applicant will, however, supply the copy of the representation dated 24/8/92 to the respondents.

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MEMBER (A)

DATED: Allahabad May 6th, 1994.

(IS PS)

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MEMBER (J)
